1	2	3
24.	Sikkim	18187
25.	Tamil Nadu	1179963
26.	Telangana	1046822
27.	Tripura	64346
28.	Uttar Pradesh	4157514
29.	Uttarakhand	185272
30.	West Bengal	2017406
31.	Andaman and Nicobar Islands	6660
32.	Chandigarh	14796
33.	Daman and Diu	2196
34.	Dadra and Nagar Haveli	3294
35.	Lakshadweep	1615
36.	Puducherry	30189
	Total	2,68,14,994

[RAJYA SABHA]

248 Written Answers to

Unstarred Questions

Steps to bring legislation on social security

†1876. SHRI SANJAY SETH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government has taken/ proposes to take steps to bring in a suitable legislation for providing facilities such as social security to the senior citizens of the country, for their help and welfare including payment of pension, provision of house and healthcare; and

(b) if so, the details thereof as on date and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) and (b) At present, there is no proposal under consideration in this Ministry to bring in new legislation in this regard. However, the National Policy on Older Persons, 1999 provides for facilities such as Social Security financial security, healthcare and nutrition, shelter, education, welfare and protection of life and property in respect of Senior Citizens. Besides, the Maintenance and Welfare of Parents and Senior Citizens Act, 2007 also provides for need based maintenance, setting up of Old Age Homes, facilities for Geriatric care in Hospitals, protection of life and property, etc.

† Original notice of the question was received in Hindi.